

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building ,36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Petition No. 105/TT/2012

Date: 10.7.2014

To
The Deputy General Manager,
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Approval of Transmission Tariff for (a) Kalpakkam PFBR-Sirucheri, D/C 230 kV Line (b) Kalpakkam PFBR-Arani, D/C 230 kV Line (c) Kalpakkam PFBR-Kanchipuram D/C 230 kV Lines under Transmission System associated with Kalpakkam PFBR (500 MW) in Southern Region.

Sir,

Please furnish the following information on affidavit, with advance copy to the respondents/ beneficiaries, latest by 24.7.2014:-

- 1) How COD of Kalpakkam PFBR-Sirucheri 230 kV D/C line could be declared, when the plant has not been commissioned and the transmission line for evacuation of power from BHAVINI Station is not in regular use?
- 2) How the assets included in the instant petition are being used?
- 3) The petitioner has not commissioned the 230 kV Kalpakkam-Sirucheri D/C line as requested by BHAVINI in May, 2011. Why the transmission charges of this line is recovered from BHAVINI from the date of commercial operation (1.12.2011) to the scheduled date of completion (1.4.2012), since Indemnification Agreement provides for payment of IDC only?

Yours faithfully,

Sd/-
(Dr. P.K. Sinha)
A C (Legal)